CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

Q_A_NO_548/99

Wednesday this the 13th day of August 2003

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN HON'BLE MR. T.N.T.NAYAR, ADMINISTRATIVE MEMBER

- 2. Santhosh Joseph,
 S/o. P.T.Joseph
 Telecom Technical Assistant,
 O/o. the Sub Divisional Engineer,
 Fault Control/MDF, E-10-B,
 Telephone Exchange,
 Telephone Bhavan, Alleppey 11.
- 3. C.V.Antony, S/o. C.V.Varkey Telecom Technical Assistant, Telephone Exchange, O/o. the Sub Divisional Engineer, CDOT, Palarivattom.
- 4. E.D.Susanthan,
 S/o. E.S.Gopalan
 Telecom Technical Assistant,
 Telephone Exchange,
 Irinjalakuda,
 Sub Divisional Engineer,
 OCB Maintenance.
- 5. Nandakumar K.K.
 S/o. K.S.Kunju
 Telecom Technical Assistant,
 Telex Workshop,
 O/o. the Sub Divisional Engineer,
 Telex, Trissur.
- 6. K.A.Jesson, S/o.K.L.Antony Telecom Technical Assistant, Telephone Exchange, Moorkanad, O/o. the Sub Divisional Officer, Kattor, Thrissur.

Applicants.

(By advocate Mr. M.R.Rajendran Nair)

Versus

1. Union of India represented by its Secretary to Government, Ministry of Communications, New Delhi.

- The Chief General Manager, Telecom, Kerala Circle, Trivandrum.
- 3. Bharath Sanchar Nigam Ltd. represented by the Chief General Manager, Telecom, Kerala Circle, Trivandrum

Respondents

(By advocate Mr.C.Rajendran, SCGSC)

The application having been heard on 13th August 2003 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicants six in number who were working as Telecom Technical Assistants have filed this application aggrieved by the exclusion of their category in 35% quota for transfer/promotion to the post of JTO in the Junior Telecom Officer Recruitment 1996. also by their exclusion for being considered Rules. as against 15% of JTO to be filled by competitive examination. is alleged in the application that while they possess all the qualifications prescribed in the Recruitment Rules to the in the column 8 of the Recruitment Rules, the TTA have been left out and this exclusion is totally arbitrary and irrational. Regarding their claim 15% competitive for examination quota also their exclusion is not justified, the applicants.

2. The respondents in their reply statement seek to justify the Recruitment Rules and they contend that the applicants are not entitled to be included in the walk-in-group of 35% as they do not possess degree in Engineering which is a requisite qualification prescribed in column 8 of the Recruitment Rules for the post of JTO and regarding exclusion of the applicants from 15% competitive examination quota it is contended that they do not have five years of regular service in the cadre of TTA. The

applicants have not filed any rejoinder refuting these contentions that they do not have the requisite qualification prescribed in the Recruitment Rules nor they have contended that they have the requisite length of service in the lower grade.

We heard the learned counsel have Applicants who do not possess a degree in Engineering nor do they have five years of service in the feeder cadre which requisite qualification required in the Recruitment Rules have no locus standi to challenge the vires of the Recruitment Rules with regard to 35% promotion/transfer quota. Therefore we do not find in the exclusion of the category from the 35% any infirmity Regarding 15% competitive examination quota also work-in-group. applicants neither possess a degree in Engineering as prescribed in the Recruitment Rules nor have the requisite length of five years service in the cadre which are essential the category. Under these circumstances we do not found any infirmity in the impugned order or any merit in the application. The application is therefore dismissed. No costs.

(Dated the 13th day of August 2003)

T.N.T.NAYAR

ADMINISTRATIVE MEMBER

A.V.HARIDASAN VICE CHAIRMAN